

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 885/2020

PEOPLE'S CHARIOTEER ORGANIZATION (PCO) & ANR. Petitioner(s)
VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 91896/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 29-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Petitioner-in-person

For Respondent(s)

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Mr. Prahul Sharma, Adv.
Mr. Harender Singh, Adv.
Mr. Ambuj Saraswat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Though the petitioner-in-person was connected through video conferencing, he did not respond.
2. Even otherwise, we find that the prayer sought in the writ petition cannot be granted by this Court in its extraordinary jurisdiction under Article 32 of the Constitution of India.

3. The writ petition is, accordingly, dismissed.
4. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)